

provision of funds for modernization of weapons and for other socio-economic and developmental works. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts in the Schedule.

NSG security to Metro rail

1258. SHRI R.C. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is planning to provide National Security Guard (NSG) security for Metro rail in the country in view of threat from terrorist;

(b) whether the security would also be extended to Kolkata Metro or is it restricted only to Delhi Metro;

(c) whether any blueprint has been drawn in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) There is no proposal at present to provide National Security Guard (NSG) security for Metro rail.

(c) and (d) Does not arise.

Provision of Death Penalty for Burning Brides

1259. SHRI R.C. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Supreme Court has advised Government to amend the relevant laws to give death penalty to those who burn brides in the country;

(b) if so, the details of the directive/advice/observation made by Supreme Court; and

(c) what action Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) According to the information received from the Registrar of the Supreme Court of India, there is nothing on their record to show that the Supreme Court has advised the Government to amend the relevant laws to give death penalty to those who burn brides in the country.

(c) Does not arise.

Goa's demand for assistance for Internal Security

1260. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Goa has demanded financial and technical assistance in the matter of internal security of the State;